

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 288 OF 2016 &
IA NOS. 592 OF 2016 & 77 AND 78 OF 2017
APPEAL NO. 84 OF 2017 & IA NOS. 97 AND 98 OF 2017
APPEAL NO. 85 OF 2017 & IA NO. 51 OF 2017**

Dated: 24th August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

**APPEAL NO. 288 OF 2016 &
IA NOS. 592 OF 2016 & 77 AND 78 OF 2017**

In the matter of:

**The Association of Polyester Continuous Polymerization
Industries of DNH**

Vs.

Joint Electricity Regulatory Commission & Ors.

.... Appellant(s)

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Adarsh Rai
Mr. Himanshu Suman
Mr. R. Sasiprabhu

Counsel for the Respondent(s) : Mr. Varun Pathak
Ms. Pooja Nuwal for R-1

Mr. Anand K. Gansan
Mr. Swapna Seshadri for R-2

Mr. Mukund P. Unny for R-3

APPEAL NO. 84 OF 2017 & IA NO. 97 AND 98 OF 2017

In the matter of:

Federation of Industries Association, Silvassa

Vs.

Joint Electricity Regulatory Commission & Ors.

... Appellant(s)

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Mukund P. Unny
Mr. Rohit Rao

Counsel for the Respondent(s) : Mr. Varun Patnaik
Ms. Pooja Nawal for R-1

Mr. Anand k. Ganesan
Ms. Swapna Seshadri for R-2

Mr. Sasiprabhu
Mr. Adarsh Rai

APPEAL NO. 85 OF 2017 & IA NO. 51 OF 2017

In the matter of:

DNH Power Distribution Corporation Ltd.	...	Appellant(s)
Vs.		
Joint Electricity Regulatory Commission & Anr.	Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Rohit Rao
Mr. Mukund P. Unny for R-1

Mr. R. Sasiprabhu
Mr. Adarsh Rai

ORDER

IA No. 592 of 2016 in Appeal No. 288 of 2016; IA No. 98 of 2017 in Appeal No. 84 of 2017 and IA No. 51 of 2017 in Appeal No. 85 of 2017 (Applns. for exemption from filing certified copy of the impugned order) are allowed.

I.A. Nos. 77 & 78 of 2017 (Appls. for condonation of delay in filing rejoinder) are allowed and rejoinders are taken on record.

Learned counsel for respondent No. 3 in Appeal No. 84 of 2017 and Respondent No.2 in Appeal No. 85 of 2017 seeks three weeks more time to file reply. He may take steps to file the same on or before 15.09.2017 after serving copy on the other side.

List these matters on **20.09.2017**.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/tpd